



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 266 of 2004
Applicant (s) T. Rama Rao Respondent (s) Commission of Industries
Advocate for Applicant (s) Mr. Acharya Das Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>P.O. 21601-266</u> For Registration <u>Court memo</u></p> <p><u>9/6/04</u></p> <p><u>Dis on 9/6/04</u> <u>for further orders.</u></p> <p><u>For Admission with</u> <u>stay - on memo</u></p> <p><u>DS</u> <u>9/6/04</u></p> <p><u>Bench</u></p>	<p>REGISTER</p> <p><u>9/6/04</u></p> <p><u>1. ORDER DATED 09.06.2004.</u></p> <p>Applicant, Sri T. Rama Rao, having faced an order of transfer under Annexure-A/7 dated 10.3.2004 preferred representation under Annexure-A/8 dated 08.05.2004. During the pendency of the said representation, the Applicant has preferred this O.A. under section 19 of the Administrative Tribunals Act, 1985.</p> <p>Transfer being an incident of <u>1/6</u></p>

service, the authorities ~~are~~ competent to transfer a Govt. servant should give passionate look to the grievances of the Govt. servant and in the said premises, this Original Application is disposed of with direction to the Respondents to look to the grievances of the Applicant as raised under Annexure-A/8 dated 8.5.04 and until considerations are given to the grievances of the applicant as made in his representation (and points raised in this O.A.), the transfer order dated 10.3.04 is hereby kept in abeyance and, as a consequence, the Applicant should be allowed by the Respondents to work in the post in which he was working prior to issuance of the impugned order of transfer dated 10.3.04.

With the observations and directions made above, this Original Application is disposed of.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be given to learned counsel for the Applicant and Mr. P.C. Panda, learned Additional Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

MEMBER (JUDICIAL)

09/06/04

Jh
17/6/04

Free copies of order dt 16/04
issued to counsel for both
sides & copy of order along
with copies of OA issued to
all the parties by post.